CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

Original Application No.200/00786/2014

Jabalpur, this Thursday, the 28th day of March, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

- 1. Faculty Association AIIMS Bhopal (FAAB) A society registered under the Societies Registration Act, 1973 Reg No.28525 Medical College Building of All India Institute of Medical Sciences, Bhopal through its Secretary, Dr. Surya Bali, age about 40 years, S/o Shri Abhay Raj, working as assistant professor in Dept of Community Medicine, AIIMS Bhopal 462024.
- 2. Dr. Smt. Ratinder Jhaj, w/o Dr. Balakrishnan, age 46, Address 5008 V, AIIMS, Bhopal 462024 Applicants

(By Advocate – None)

<u>Versus</u>

- 1. Union of India through the Secretary, Department of Health & Family Welfare, Nirman Bhawan, New Delhi 110011.
- 2. All India Institute of Medical Sciences through the Director, Ansari Nagar, New Delhi 110029.
- 3. Director, All India Institute of Medical Sciences, Saket Nagar, Bhopal 462024 (M.P) -Respondents

(By Advocate – Smt. Kanak Gaharwar)

ORDER (ORAL)

By Navin Tandon, AM.

This Original Application has been filed by the applicants for quashment of Annexure A-1 (Addendum for the Advertisement No.AIIMS/0005.0/2013 dated 11.09.2013) and

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Annexure A-2 (methodology for reservation roster for six new AIIMS) dated 04.03.2014.

- 2. The respondents have filed MA No.200/164/2019 on 11.02.2019 for dismissal of the Original Application. It has been submitted that vide order dated 30.01.2016/01.02.2016 (Annexure R-1), the advertisement dated 11.09.2013 has been withdrawn due to administrative reasons. Therefore, the instant O.A has become infructuous.
- 3. Learned counsel for the applicants has been praying for time to seek instructions in the matter on 11.02.2019 as well as 06.03.2019. On the last date of hearing, i.e. 06.03.2019, final opportunity was granted to seek instructions in the matter. Today, when the matter was called, there is no representation on the part of the applicant.
- **4.** We have considered the matter and find that since the respondents have withdrawn the advertisement dated 11.09.2013, therefore, this O.A has become infructuous.
- **5.** Accordingly, the O.A is dismissed as having become infructuous.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon) Administrative Member

am/-